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University Of Engineering And Technology, Taxila, Act, 1994 12 of 1994

[07 December 1994]

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SCHEDULE 1 :- SCHEDULE I

University Of Engineering And Technology, Taxila, Act, 1994 12 of 1994

[07 December 1994]

An Act to provide for the establishment of a University of Engineering and Technology at Taxila Preamble.— Whereas it is necessary to undertake research and development in the country and produce high quality engineers and technologists to form anorganised scientific infrastructure for research in engineering and development of technologies; And Whereas it is imperative to achieve excellence in the advancement of knowledge in the field of

engineering and to develop capability in high quality teaching, research and development for improving the existing industrial and technological base of the country; It is hereby enacted as follows:-

CHAPTER 1
PRELIMINARY

1. Short Title And Commencement :-

- (1) This Act may be called the University of Engineering and Technology, Taxila, Act 1994.
- (2) It shall come into force at once.

2. Definitions :-

In this Act, unless the context otherwise requires, the following expressions shall have the meanings hereby respectively assigned to them, that is to say:-

- (a) "Academic Council" means the Academic Council of the University;
- (b) "Academic Department" means a teaching, research and technological development department maintained and administered by the University;
- (c) "Authority" means any of the Authorities of the University specified in the Act;
- (d) "Chairman of the Department" means head of an academic department and includes the Chairperson;
- (e) "Chancellor" means the Chancellor of the University;
- (f) "Dean" means the Chairman/Chairperson of the Board of a Faculty;
- (g) "Faculty" means a Faculty of the University;
- (h) "Government" means the Government of the Punjab;
- (i) "Prescribed" means prescribed by Statutes, Regulations or Rules;
- (j) "Pro-Chancellor" means the Pro-Chancellor of the University;
- (k) "Pro-Vice-Chancellor" means the Pro-Vice-Chancellor of the University;
- (I) "Professor Emeritus" means a retired Professor designated as such under the Regulations;
- (m) "Registered Graduate" means a graduate of the University who has his name entered in the register maintained for this purpose;
- (n) "Statutes", "Regulations" and "Rules" means respectively the Statutes, the Regulations and the Rules made or deemed to have been made under this Act;

- (o) "Syndicate" means the Syndicate of the University;
- (p) "Teachers" means Professors, Associate Professors and Assistant Professors having prescribed qualifications engaged whole time by the University for teaching diploma, degree or postgraduate classes and engaged in research and development of technologies and such other persons as may be declared as teachers by Regulations;
- (q) "Technologist" means an officer having prescribed qualifications appointed in the grade of a Professor, Associate Professor or Assistant Professor engaged whole time in adapting, improving or developing technology and scientific equipment or assigned such other duties for the teaching, research and development of technology as may be prescribed;
- (r) "University" means the University of Engineering and Technology, Taxila; and
- (s) "Vice-Chancellor" means the Vice-Chancellor of the University.

CHAPTER 2
THE UNIVERSITY

3. Incorporation :-

- (1) There shall be a University of Engineering and Technology to be called University of Engineering and Technology, Taxila, with the main Campus at Taxila and sub-campuses at such other places as may be established by the University with the permission of the Government.
- (2) The University shall consist of the Chancellor, the Pro-Chancellor, the Vice-Chancellor, one or more Pro-Vice-Chancellors, Members of the Syndicate and the Academic Council, Officers, Teachers and Authorities.
- (3) The University shall be a body corporate by the name of University of Engineering and Technology, Taxila, and shall have a perpetual succession and a common seal and may, by the aforesaid name, sue and be sued.
- (4) The University shall be competent to acquire and hold property, both movable and immovable, or sell or otherwise transfer any property vested in it or enter into contract for purposes of this Act.
- (5) All properties, owned or possessed and all rights and all interests held or enjoyed by, and all liabilities subsisting against the University of Engineering and Technology, Lahore, in respect of the campus at Taxila immediately before coming into force of this Act, shall stand transferred to the University.
- (6) All regular employees including teachers and officers of the

University of Engineering and Technology, Lahore, serving at the aforesaid campus, immediately before coming into force of this Act, shall stand transferred to the University under its Statutes, Regulations and Rules.

4. Powers Of The University :-

The University shall have the powers to-

- (a) provide for instructions in such branches of learning as it may deem fit, and to make provisions for teaching, training, research and development of technologies and for the advancement and dissemination of knowledge in engineering and technology and such other fields of study as may be prescribed;
- (b) prescribe courses of studies to be taught by it;
- (c) hold examinations and confer degrees, diplomas, certificates and other academic distinctions on persons who have, under the prescribed conditions, been admitted to and passed its examinations;
- (d) confer, in the prescribed manner, honorary degrees or other academic distinctions on such persons as the Chancellor may approve on the recommendation of the Syndicate;
- (e) provide for teaching specified courses or training for persons not being students of the University and grant certificates and diplomas to such persons;
- (f) cooperate with other universities, research and educational organisations, industrial ventures in the public or private sectors or other public authorities in such manner and for such purposes as it may determine;
- (g) create posts in connection with teaching, research, development of technology, administration, and for any other purpose related thereto and appoint persons against those posts;
- (h) institute and award fellowships, scholarships, bursaries, medals and prizes in the prescribed manner;
- (i) establish Academic Departments and Faculties for the development of teaching, research and technological development and make such arrangements for their maintenance, management and administration, as it may determine;
- (j) control and maintain University halls of residence for students and approve any place as hostel or lodging for students;
- (k) supervise and control the discipline of students of the University and promote co-curricular and recreational activities of such students and make arrangements for promoting their health and

general welfare;

- (I) take disciplinary action against and impose penalty on students, in the prescribed manner;
- (m) charge and receive such fees and other payments as it may determine;
- (n) receive and manage property (acquired or transferred), grants, bequests, trusts, gifts, donations, endowments and other contributions, made to the University, and invest any fund representing such property, grants, bequests, trusts, gifts, donations, endowments or contributions in such manner as it may deem fit;
- (o) provide for the printing and publication of research and other works as prescribed;
- (p) provide facilities for development of prototypes based on research and development and exploit technology singly or in cooperation with such ventures and in such manner as it may deem fit; and
- (q) do such other acts or things, whether or not incidental to the powers aforesaid, as may be necessary to further the objects of the University as a place of learning, research and technological development.

5. Jurisdiction Of The University :-

The University shall have jurisdiction within the limits of its campus and sub-campuses:

Provided that the Government may, in consultation with the University, by general or special order, modify the jurisdiction.

6. University To Be Open To All Classes, Creeds, Etc:

The University shall be open to all persons irrespective of sex, religion, race, creed, class or colour and no person shall be denied the privileges of the University on any such ground:

Provided that nothing in this section shall be deemed to prevent religious instruction being given to the students in their own religious faiths in such manner as may be prescribed.

7. Teaching At The University :-

(1) All teaching in various courses in the University, shall be conducted in the prescribed manner and it may include lectures, tutorials, discussions, seminars, demonstrations, practical and

project work in laboratories and workshops of the University and related industrial establishments and other methods of instruction.

- (2) The teaching in any prescribed course in the University shall be organized by such authority as may be prescribed.
- (3) The courses and the curricula for teaching in the University shall be such as may be prescribed.
- (4) A continuous evaluation shall be built into the system of studies, research and technology development.
- (5) The degree, diploma or certificate at the University shall only be granted to a student after he fulfills the prescribed requirements for the said degree, diploma or certificate.
- (6) The teaching at the University shall include such additional courses of study as would reflect national aspirations for development and social and cultural values of Pakistan.

CHAPTER 3

OFFICERS OF THE UNIVERSITY

8. Officers Of The University :-

The following shall be the Officers of the University:-

- (a) The Chancellor;
- (b) The Pro-Chancellor;
- (c) The Vice-Chancellor;
- (d) The Pro-Vice-Chancellors;
- (e) The Deans;
- (f) The Directors;
- (g) The Chairmen of Academic Departments;
- (h) The Registrar;
- (i) The Treasurer;
- (j) The Controller of Examinations;
- (k) The Librarian; and
- (I) such other persons as may be prescribed to be Officers.

9. Chancellor :-

- (1) The Governor of Punjab shall be the Chancellor of the University.
- (2) The Chancellor or his nominee shall preside at the Convocation of the University.
- (3) Every proposal to confer an honorary degree shall be subject to confirmation by the Chancellor.
- (4) If the Chancellor is satisfied that the proceedings of any Authority are not in accordance with the provisions of this Act, the

Statutes, the Regulations or the Rules, he may, after calling upon such Authority to show cause why such proceedings should not be annulled, by order in writing, annul the proceedings.

- (5) The Chancellor may remove any person from the membership of any Authority if such person has-
- (a) become of unsound mind; or
- (b) been incapacitated to function as member of such Authority; or
- (c) been convicted by a court of law of an offence involving moral turpitude; or
- (d) failed to attend three consecutive meetings of the Authority without any valid reason.
- [2][(6) In the performance of his functions under the Act, the Chancellor shall act and be bound in the same manner as the Governor of a Province acts and is bound under Article 105 of the Constitution of the Islamic Republic of Pakistan.]

9A. Revisional Powers Of The Chancellor :-

affected thereby is afforded an opportunity of being heard.

The Chancellor may, of his own motion or otherwise, call for and examine the record of any proceedings in which an order has been passed by any authority for the purpose of satisfying himself as to the correctness, legality or propriety of any finding or orders and may pass such orders as he may deem fit:

Provided that no order under this section shall be passed unless the person to be

10. Visitation :-

- (1) The Chancellor may cause an inspection or inquiry to be made in respect of any matter connected with the University, and may from time to time, appoint such expert or experts, as he may deem fit, for purposes of carrying out the inspection of-
- (a) the University, its buildings, laboratories, libraries, workshops and equipment;
- (b) any hostel maintained or recognised by the University;
- (c) the teaching and other works including research and technological development as conducted by the University; and
- (d) the conduct of examinations held by the University.
- (2) The Chancellor shall in every such case as aforesaid give notice to the Syndicate of his intention to cause an inspection or inquiry to be made, and the Syndicate shall be entitled to be represented thereat.
- (3) The Chancellor shall communicate to the Syndicate his views with regard to the results of such inspection or inquiry and shall after ascertaining the views thereon of the Syndicate, advise the

Syndicate on the action to be taken.

- (4) The Syndicate shall communicate to the Chancellor such action, if any, as has been taken or may be proposed to be taken upon the results of the inspection or inquiry.
- (5) The communication under sub-section (4) shall be submitted to the Chancellor within such time as may be specified by him.
- (6) Where the Syndicate does not, within a reasonable time, take action to the satisfaction of the Chancellor, the Chancellor may, after considering any explanation furnished or representation made by the Syndicate, issue such directions as he may think fit, and the Vice-Chancellor shall comply with such directions.

11. Pro-Chancellor :-

- (1) The Minister for Education of the Government shall be the Pro-Chancellor of the University.
- (2) The Pro-Chancellor shall perform such duties as may be assigned and delegated to him by the Chancellor.

12. Vice-Chancellor :-

- (1) The Vice-Chancellor shall be appointed by the Chancellor on such terms and conditions as the Chancellor may determine and shall hold office during the pleasure of the Chancellor, for a term not exceeding four years.
- (2) At any time when the office of the Vice-Chancellor is vacant, or the Vice-Chancellor is absent or is unable to perform the functions of his office due to illness or some other cause, the Chancellor shall make such arrangements for the performance of the duties of the Vice-Chancellor as he may deem fit.

13. Powers And Duties Of The Vice-Chancellor :-

- (1) The Vice-Chancellor shall be the principal executive and academic officer of the University and shall ensure that the provisions of this Act, the Statutes, the Regulations and the Rules are faithfully observed in order to promote teaching, research, technology development, publications, administration and the general efficiency and good order of the University. He shall have all powers necessary for this purpose including administrative control over all officers, teachers and other employees of the University.
- (2) The Vice-Chancellor shall preside over the meetings of the

Authorities of which he is the Chairman and be entitled to attend and preside over any meeting of any other Authority or Body of the University.

- (3) The Vice-Chancellor may in an emergency which in his opinion requires immediate action, take such action as he may consider necessary and shall, as soon thereafter as possible, report his action for approval to the officer, Authority or other Body which in the ordinary course would have dealt with the matter.
- (4) The Vice-Chancellor shall also have the powers to-
- (a) create and fill temporary posts for a period not exceeding one year;
- (b) sanction all expenditure provided for in the approved budget and to reappropriate funds within the same major head of expenditure;
- (c) sanction by reappropriation an amount not exceeding Rs.150,000 for an unforeseen item not provided for in the budget and report it to the Syndicate at its next meeting;
- (d) appoint paper setters and examiners for all examinations of the University after receiving panels of names from the relevant authorities;
- (e) ensure and make arrangements for secrecy and scrutiny of papers and results;
- (f) direct teachers, officers and other employees of the University to take up such assignments in connection with teaching, research, technology development, examination, administration and such other activities in the University as he may consider necessary for promoting the purpose of the University.
- (g) delegate, subject to such conditions, if any, as may be prescribed, any of his powers under this Act to an officer of the University;
- (h) appoint employees below the initial monthly pay of BS-17 or equivalent and for this purpose to appoint such selection committee or committees as he may deem necessary; and
- (i) exercise and perform such other powers and functions as may be prescribed.

14. Pro-Vice-Chancellor :-

- (1) The Chancellor shall appoint one or more Pro-Vice-Chancellors from a panel recommended by the Vice-Chancellor.
- (2) A Pro-Vice-Chancellor shall be appointed on such terms and conditions as the Chancellor may determine.

- (3) A Pro-Vice-Chancellor shall hold office during the pleasure of the Chancellor for a term not exceeding four years.
- (4) A Pro-Vice-Chancellor shall have such powers and duties as may be prescribed by the Syndicate on the recommendations of the Vice-Chancellor.
- (5) A Pro-Vice-Chancellor, if directed by the Vice-Chancellor, shall preside over the meetings of the Authorities of which the Vice-Chancellor is the Chairman.

15. Registrar :-

- (1) The Registrar shall be a whole time officer of the University and shall be appointed by the Syndicate on the recommendations of the Selection Board.
- (2) The Registrar shall be appointed for a term not exceeding five years on such terms and conditions as may be prescribed and shall be eligible for reappointment.
- (3) The Registrar shall-
- (a) be the custodian of the Common Seal and the Academic records of the University;
- (b) maintain a register of registered graduates in the prescribed manner; and
- (c) perform such other duties as may be prescribed.

16. Treasurer :-

- (1) The Treasurer shall be a whole time officer of the University and shall be appointed by the Syndicate on the recommendations of the Selection Board.
- (2) The Treasurer shall be appointed for a term not exceeding five years on such terms and conditions as may be prescribed and shall be eligible for reappointment.
- (3) The Treasurer shall-
- (a) manage the property, the finances and the investments of the University;
- (b) prepare the annual and revised budget estimates of the University and present them to the Finance Committee;
- (c) ensure that the funds of the University are expended on the purposes for which they are provided; and
- (d) perform such other duties as may be prescribed.

17. Controller Of Examinations :-

- (1) The Controller of Examinations shall be a whole time officer of the University and shall be appointed by the Syndicate on the recommendations of the Selection Board.
- (2) The Controller of Examinations shall be appointed for a term not exceeding five years on such terms and conditions as may be prescribed and shall be eligible for reappointment.

18. Resident Auditor :-

There shall be a Resident Auditor whose services shall be taken from the Government on deputation.

19. Other Officers :-

Subject to the provisions of this Act, the terms and conditions of service and powers and duties of other officers of the University shall be such as may be prescribed.

CHAPTER 4

AUTHORITIES OF THE UNIVERSITY

20. Authorities Of The University :-

The following shall be the Authorities of the University-

- (a) The Syndicate;
- (b) The Academic Council;
- (c) The Boards of Faculties;
- (d) The Boards of Studies;
- (e) The Selection Board;
- (f) The Board of Advanced Studies, Research and Technological Development;
- (g) The Finance Committee;
- (h) The Planning and Development Committee; and
- (i) Such other Authorities as may be prescribed by Statutes.

21. The Syndicate :-

- (1) The Syndicate shall consist of-
- (a) the Vice-Chancellor (Chairman);
- (b) all the Pro-Vice-Chancellors;
- (c) the Chairman, University Grants Commission or his nominee not below the rank of a whole-time Member of the Commission;
- (d) one Vice-Chancellor of any University of Engineering and Technology in the country to be nominated by the Chancellor in consultation with the Vice-Chancellor;

- (e) the Managing Director of Heavy Mechanical Complex, Taxila or his nominee not below the rank next to his own rank;
- (f) the Managing Director of Aeronautical Complex, Kamra or his nominee not below the rank next to his own rank;
- (g) the Commandant of Pakistan Ordnance Factory, Wah or his nominee not below the rank next to his own rank;
- (h) three eminent industrialists to be nominated by the Chancellor in consultation with the Vice-Chancellor;
- (i) one eminent educationist to be nominated by the Chancellor in consultation with the Vice-Chancellor;
- (j) two Deans to be nominated by the Chancellor in consultation with the Vice-Chancellor;
- (k) Secretary to Government of the Punjab, Education Department or his nominee not below the rank of Additional Secretary;
- (I) Secretary to Government of the Punjab, Finance Department or his nominee not below the rank of Additional Secretary;
- (m) the Chief Justice of the Lahore High Court, Lahore or his nominee from amongst the Judges of that Court;
- (n) one eminent research scholar of National/International fame to be nominated by the Chancellor in consultation with the Vice-Chancellor; and
- (o) one Member of the Provincial Assembly of the Punjab to be nominated by the Speaker of the Assembly.
- (2) The Registrar will be the Secretary of the Syndicate.
- (3) The members of the Syndicate, other than ex-officio Members, shall hold office for three years during the pleasure of the Chancellor.
- (4) The quorum for a meeting of the Syndicate shall be one half of the total number of members, a fraction being counted as one.

22. Powers And Duties Of The Syndicate :-

- (1) The Syndicate shall be the executive body of the University and shall subject to the provisions of this Act and Statutes, take effective measures to raise the standards of teaching, research, technological development, publication and other academic pursuits and exercise general supervision over the affairs and management of the property of the University.
- (2) Without prejudice to the generality of the foregoing powers and subject to the provisions of this Act and the Statutes, the Syndicate shall have the powers to-
- (i) take effective measures to raise the standards of teaching,

- research, industrially oriented technological development and publication keeping in view the national needs;
- (ii) hold, control and administer the property and funds of the University;
- (iii) govern and regulate, with due regard to the advice of the Finance Committee in this behalf, the finances, accounts and investments of the University and for that purpose, to appoint such agents as it may think fit;
- (iv) consider and approve the annual report, the annual and revised budget estimates and to reappropriate funds from one major head of expenditure to another;
- (v) consider and approve the recommendations of the Planning and Development Committee;
- (vi) transfer and accept transfer of movable or immovable property on behalf of the University;
- (vii) enter into, vary, carry out and cancel contracts on behalf of the University;
- (viii) cause proper books of accounts to be kept for all sums of money received and expended by the University and for the assets and liabilities of the University;
- (ix) invest any money belonging to the University including any unapplied income in any of the securities described in section 20 of the Trusts Act, 1882, or in the purchase of immovable property or in such other manner, as it may determine, with the like power of varying such investments;
- (x) receive and manage any property transferred and grants, bequests, trusts, gifts, donations, endowments and other contributions made to the University;
- (xi) administer any funds placed at the disposal of the University for specified purposes;
- (xii) determine the form, custody and regulation of the use of the Common Seal of the University;
- (xiii) provide the buildings, libraries, premises, furniture, apparatus, equipment and other means required for carrying out the work of the University;
- (xiv) establish and maintain halls of residence and hostels or approve or license hostels or lodgings for the residence of students;
- (xv) admit educational institutions to the privileges of the University and withdraw such privileges;
- (xvi) arrange for the inspection of the Academic Departments;
- (xvii) institute Professorship, Associate Professorship, Assistant Professorship and other posts and to suspend or abolish such posts;

- (xviii) create positions in the grade of Professor, Associate Professor or Assistant Professor or Technologists and to suspend or abolish such posts;
- (xix) create, suspend or abolish such Administrative, technical, research, extension or other posts as may be necessary;
- (xx) appoint University teachers and other officers on the recommendation of the Selection Board for teaching and other posts in BS-17 or equivalent and above;
- (xxi) appoint Professors Emeritus on such terms and conditions as may be prescribed;
- (xxii) confer Honorary Degrees in accordance with the conditions prescribed;
- (xxiii) prescribe the duties of the officers, teachers and other employees of the University;
- (xxiv) suspend, punish and remove from service in the prescribed manner such officers, teachers and other employees as are appointed by the Syndicate;
- (xxv) receive an annual report and future plans at the end of each academic year from a Sub-Committee of the Syndicate headed by the Vice-Chancellor on the teaching, research and development of technology in the University and to issue such instructions as may further improve the administrative and academic performance of the University as it may deem necessary;
- (xxvi) appoint members to the various Authorities in accordance with the provisions of this Act;
- (xxvii) remove any person from the membership of any authority if such person has accepted any assignment which involves his absence from the University for a continuous period of six months or more;
- (xxviii) approve drafts of Statutes or recommend drafts of Statutes to the Chancellor for approval, in accordance with the requirements of sub-section (2) of section 27;
- (xxix) consider and deal in the manner prescribed in sub-section (2) of section 28, the Regulations made by the Academic Council; provided that the Syndicate may frame a Regulation at its own initiative and approve it after calling for the advice of the Academic Council;
- (xxx) regulate, determine and administer all other matters concerning the University and exercise all other powers in this behalf mentioned in this Act and the Statutes;
- (xxxi) delegate any of its powers to an Authority or Officer or a Committee or Sub-Committee;

(xxxii) appoint one or more Legal Advisers on the recommendation of the Vice-Chancellor for a term not exceeding 3 years on such terms and conditions as may be determined by it; and (xxxiii) perform such other functions as are assigned to it by the Statutes.

23. Academic Council:-

- (1) The Academic Council shall consist of:-
- (a) the Vice-Chancellor (Chairman);
- (b) all the Pro-Vice-Chancellors;
- (c) the Deans;
- (d) the Director of Advance Studies, Research and Technological Development;
- (e) two senior most Professors, other than ex-officio members, from each academic department;
- (f) all Professors Emeritus;
- (g) the Chairmen of the Academic Departments;
- (h) four University teachers other than Professors, two from each category of Associate professors and Assistant Professors, to be appointed by the Syndicate;
- (i) three persons eminent in sciences, social sciences and engineering, of whom one shall be from each category, to be nominated by the Chancellor in consultation with the Vice-Chancellor;
- (j) Secretary to Government of Punjab, Education Department or his nominee not below the rank of Additional Secretary;
- (k) the Director Public Instruction (Colleges), Punjab, Lahore;
- (I) the Director, Technical Education, Punjab, Lahore;
- (m) the Librarian;
- (n) the Controller of Examinations; and
- (o) the Registrar (Member/Secretary).
- (2) The Members appointed by nomination shall hold office for three years.
- (3) The quorum or a meeting of the Academic Council shall be onethird of the total number of members.

24. Powers And Duties Of The Academic Council :-

(1) The Academic Council shall be the academic body of the University and shall, subject to the provisions of this Act and the Statutes, have the power to lay down proper standards of instruction, research, technological development, publication and

examination and to regulate and promote the academic life of the University.

- (2) Without prejudice to the generality of the foregoing powers and subject to the provisions of this Act and the Statutes, the Academic Council shall have the powers to:-
- (a) advise the Syndicate on academic matters;
- (b) propose Rules and Regulations for:-
- (i) the conduct of teaching, research, technological development, publication and examinations;
- (ii) the admission of students to the courses of studies and examinations in the University; and
- (iii) the conduct and discipline of students of the University;
- (c) propose to the Syndicate schemes for the constitution and organisation of Faculties, Academic Departments and Boards of Studies;
- (d) consider or formulate proposals for the planning and development of teaching, research and technology development in the University;
- (e) propose Regulations on the recommendations of the Boards of Faculties and the Boards of Studies, prescribing the courses of studies, the syllabi and the outlines of tests for all University examinations; provided that if the recommendations of the Board of a Faculty or a Board of Studies are not received by the prescribed date, the Academic Council may continue for the next year the courses of studies already prescribed for an examination;
- (f) recognise the examinations of other Universities or examining Bodies as equivalent to the corresponding examinations of the University;
- (g) frame Regulations for the award of studentships, scholarships, exhibitions, medals and prizes;
- (h) frame any other Regulations for submission to the Syndicate;
- (i) consider, at the end of each academic year, reports of Deans of Faculties on the performance of each academic unit and submit a report to the Syndicate on the teaching, research and technology development at the University, updating the syllabi and courses of study in the light of the latest developments of knowledge in the fields of study at the University and specific information on the improvement and development of technologies;
- (j) appoint members to the various Authorities in accordance with the provisions of this Act; and
- (k) perform such other functions as may be prescribed by Statutes.

<u>25.</u> Constitution, Functions And Powers Of Other Authorities:-

The constitution, functions and powers of the Authorities for which no specific provision has been made in this Act shall be such as may be prescribed by Statutes.

<u>26.</u> Appointment Of Committees By Authorities :-

The Syndicate, the Academic Council and other Authorities may, from time to time, appoint such Standing, Special or Advisory Committees, as they may deem fit and may nominate such persons on these Committees as are not members of the Authorities appointing the Committees.

<u>CHAPTER 5</u> STATUTES, REGULATIONS AND RULES

27. Statutes :-

- (1) Subject to the provisions of this Act, Statutes may be made to regulate or prescribe all or any of the following matters-
- (a) the constitution of pension, insurance, gratuity, provident fund and benevolent fund for University employees;
- (b) the scales of pay and other terms and conditions of service of officers, teachers and other employees of the University;
- (c) the maintenance of the register of registered graduates;
- (d) admission of educational institutions to the privileges of the University and the withdrawal of such privileges;
- (e) the establishment of Faculties and Academic Departments;
- (f) the powers and duties of Officers, Teachers, Technologists and other employees of the University;
- (g) conditions under which the University may enter into arrangements with other institutions or with public bodies or industry for purposes of research, development of technology and advisory services;
- (h) conditions for appointment of Professor Emeritus and award of honorary degrees;
- (i) accountability, efficiency and discipline of University employees;
- (j) the general scheme of studies including the duration of courses, the system of examinations and the number of subjects and papers for an examination; and
- (k) all other matters which may be prescribed or regulated by Statutes.

- (2) The draft of Statutes concerning any of the matters mentioned in clauses (a) and (b) of sub-section (1), shall be proposed by the Syndicate. The draft of Statutes concerning other clauses of sub-section (1) shall be proposed by the Vice-Chancellor: Provided that:-
- (i) the Vice-Chancellor shall not propose draft of Statutes affecting the constitution or powers of any Authority of the University until such Authority has been given an opportunity of expressing an opinion in writing upon the proposals; and
- (ii) the Syndicate shall not have the power to make any Statutes concerning Efficiency and Discipline of officers, teachers and other employees of the University and such Statutes may be made by the Chancellor.
- (3) The draft of Statutes to be proposed by the Vice-Chancellor shall be submitted to the Syndicate which may approve it with such modifications as it deems fit, or may refer it back to the Vice-Chancellor for reconsideration, or may reject it.
- (4) The draft of Statutes to be proposed by the Syndicate shall be sent to the Chancellor who may approve it with such modifications as he deems fit, or may refer it back to the Syndicate for reconsideration, or may reject it.

28. Regulations :-

- (1) Subject to the provisions of this Act and the Statutes, Regulations may be made for all or any of the following matters:-
- (a) courses of study for degrees, diplomas and certificates of the University;
- (b) manner in which the recognised teaching referred to in subsection (1) of section 7 shall be organised and conducted;
- (c) admission of students to the University;
- (d) conditions under which students shall be admitted to the courses and examinations of the University and shall become eligible for the award of degrees, diplomas and certificates;
- (e) conduct of examinations;
- (f) fees and other charges to be paid by the students for admission to the courses of study and the examinations of the University;
- (g) conduct and discipline of students of the University;
- (h) conditions of residence of the students of the University including the levying of fees for residence in halls of residence and hostels;
- (i) approval and licensing of hostels and lodgings;

- (j) conditions under which a person should carry on research to entitle him to a degrees;
- (k) institution of fellowships, scholarships, exhibitions, medals and prizes;
- (I) institutions of stipends and free and half-free studentship;
- (m) academic costumes;
- (n) use of the library;
- (o) establishment of Academic Departments; and
- (p) all other matters which may be prescribed by Regulations.
- (2) The Regulations shall be proposed by the Academic Council and shall be submitted to the Syndicate which may approve them or withhold approval or refer them back to the Academic Council for reconsideration and a regulation proposed by the Academic Council shall not be valid, unless it receives the approval of the Syndicate.

29. Amendments And Repeal Of The Statutes And Regulations:-

The procedure for the amendment or the repeal of the Statutes and the Regulations shall be the same as that prescribed respectively for framing the same.

30. Rules :-

(1) The Authorities and the other Bodies of the University may make rules consistent with this Act, the Statutes and the Regulations, to regulate the conduct of their business and the time and place of meetings and related matters:

Provided that the Syndicate may direct the amendment or withdrawal of any such rule.

(2) The Syndicate may make Rules to regulate any matter relating to the affairs of the University.

<u>CHAPTER 6</u> UNIVERSITY FUND

31. University Fund :-

The University shall have a fund to which shall be credited its income from fees, donations, trusts, bequests, endowments, contributions, grants and all other sources.

32. Audit And Accounts :-

(1) The accounts of the University shall be maintained in such form

and in such manner as may be prescribed.

- (2) No expenditure shall be made from the funds of the University unless:-
- (a) the expenditure is included in the approved budget of the University; and
- (b) a bill for its payment has been audited in conformity with the Statutes, the Regulations and the Rules by the Resident Auditor.
- (3) The annual statement of the accounts of the University signed by the Treasurer and the Resident Auditor shall be submitted to the Government within six months of the close of a financial year.
- (4) The accounts of the University shall be audited once in a year in accordance with the Statutes, the Regulations and the Rules by the Auditor appointed by the Government for this purpose.
- (5) The observations of the Government Auditor, together with such annotations as the Treasurer may make, shall be placed before the Syndicate which may pass such order as it may deem fit.

33. Recovery Of University Dues :-

The University or any person generally or specially authorised by it may apply to the Collector for recovery of any sum due to the University and the Collector shall thereupon proceed to recover the sum due, as if it were an arrear of land revenue:

Provided that the University shall not take action unless the person concerned is given an opportunity of being heard.

<u>CHAPTER 7</u> GENERAL PROVISIONS

34. Pension, Insurance, Gratuity, Provident Fund And Benevolent Fund:

- (1) The University shall constitute for the benefit of its officers, teachers and other employees in such manner and subject to such conditions as may be prescribed, such pension, insurance, gratuity, provident fund, benevolent fund and any other scheme as it may deem fit.
- (2) Where any provident fund has been constituted under this Act, the provisions of the Provident Fund Act, 1925 (XIX of 1925) shall apply to such fund as if it were the Government Provident Fund.

35. Age Of Superannuation :-

An officer, teacher or other employee of the University shall retire

from service-

- (a) on such date after he has completed twenty-five years of service qualifying for pension or other retirement benefits, as the competent authority may direct; or
- (b) where no direction is given under clause (1), on the completion of sixty years of age:

Provided that the Syndicate in the interest of the University, may re-employ a teacher on contract for such period as it may determine.

Explanation.- In this section "competent authority" means the appointing authority or a person duly authorised by the appointing authority in that behalf, not being a person lower in rank to the officer, teacher or other employee.

36. Opportunity To Show Cause :-

Except as otherwise provided, no officer, teacher or other employee of the University holding a permanent post shall be dismissed or removed from service, reduced in rank or compulsorily retired from service unless he has been given a reasonable opportunity of showing cause against the action proposed to be taken with respect to him.

37. Appeal And Review :-

- (1) Where an order is made punishing an officer (other than the Vice-Chancellor), teacher or other employee of the University or altering or interpreting to his disadvantage the prescribed terms or conditions of his service, he shall, where the order is made by the Vice-Chancellor or any other officer or teacher of the University, have the right to appeal to the Syndicate against the order and where the order is made by the Syndicate, he shall have the right to apply to the Syndicate for review of that order.
- (2) The application for review shall be submitted to the Vice-Chancellor and he shall present it to the Syndicate with his views. The appeal against the decision of the Syndicate shall be submitted to the Vice-Chancellor and he shall present it to the Chancellor with his views.

38. Commencement Of Terms Of Office Of Members Of Authorities:

(1) When a member of an Authority is appointed or nominated, his

term of office, as fixed under this Act, shall commence on such date as may be prescribed.

(2) Nothing in sub-section (1) shall affect the provisions of section 41.

39. Filling Of Casual Vacancies In The Authorities :-

Any casual vacancy in the membership of any Authority shall be filled, as soon as may be, by the person or the body who appointed or nominated the member whose place has become vacant and the person appointed or nominated to the vacancy shall be the member of such Authority for the residue of the term for which the person whose place he fills would have been a member.

40. Voids In The Constitution Of Authorities :-

Where there is a void in the constitution of an Authority because of the abolition of a specified office under the Government or because an organisation, institution or other body outside the University has been dissolved or has ceased to function or because of some other similar reason, it shall be filled in such manner as the Syndicate may decide.

41. Dispute About Membership Of Authority :-

If a question arises whether or not any person is entitled to be a member of any Authority, the matter shall be referred to a Committee consisting of the Vice-Chancellor, the Chairman, University Grants Commission or his nominee on the Syndicate and the Secretary Education, Government of the Punjab or his nominee on the Syndicate and the decision of this Committee shall be final.

<u>42.</u> Proceedings Of Authorities Not Invalidated By Vacancies :-

No act, resolution or decision of any Authority shall be invalid merely by reason of any vacancy on the Authority doing, passing, or making it or by reason of any want of qualification or invalidity in the appointment, or nomination of any de facto member of the Authority, whether present or absent.

43. Transfers And Postings :-

(1) Notwithstanding anything to the contrary contained in any

agreement or contract or in any other law for the time being in force, but subject to the provisions of this Act, an officer, teacher or other employee, shall, if the Chancellor so directs in the public interest, serve for such period as may be fixed or extended from time to time by the Chancellor, in any post in a Government Department or an educational or a research institution set up or established by Government or a University in the Province of the Punjab on such terms and conditions as are not less favourable to him:

Provided that in the case of a teacher, such a direction shall not be made without consulting the Syndicate.

(2) The Chancellor may fill any post in the University by appointing a person in the service of Government or an officer, teacher or other employee of any other University or educational or research institution set up or established by Government or a University in the Province of the Punjab:

Provided that in the case of a teaching post in the University the appointment shall not be made without consulting the Selection Board of the University.

44. First Statutes :-

Notwithstanding anything to the contrary contained in this Act, the Statutes set out in the Schedule appended to this Act shall be deemed to be the Statutes framed under section 27 of this Act and shall continue to remain in force until amended or repealed.

45. Removal Of Difficulties At The Commencement :-

If any difficulty arises as to the first constitution of any Authority after the commencement of this Act, the Chancellor may, on the recommendations of the Vice-Chancellor, give appropriate directions to remove such difficulty.

46. Transitional Provisions :-

- (1) Notwithstanding anything to the contrary contained in this Act, a Chancellors Committee may be constituted by the Chancellor in consultation with the Vice-Chancellor to exercise the powers assigned to the Syndicate under this Act till such time the Syndicate is constituted in accordance with the provisions of this Act.
- (2) Where before the Commencement of this Act, an Authority

stands constituted under the University of Engineering and Technology, Lahore Act, 1974 as applicable to the Taxila Campus or an officer has been appointed in a manner different from that provided in this Act, the Authority shall stand dissolved and the person nominated, elected or appointed shall cease to hold office forthwith and the vacancy so caused shall be filled in accordance with the provisions of this Act.

47. Saving :-

Until provision is made under this Act within a period of five years, the Statutes, the Rules and Regulations made or deemed to have been made under the University of Engineering and Technology, Lahore, Act 1974 and in force at the commencement of this act shall so far as these are consistent with this Act, continue to have effect as if they were made under this Act as Statutes, Rules or Regulations.

48. Appointment Of First Vice-Chancellor :-

Notwithstanding anything contained in section 12, the Chancellor may appoint such person as he deems fit to be the first Vice-Chancellor for a period not exceeding four years on such terms and conditions as he may determine.

49. Appointment Of First Registrar, First Treasurer, First Resident Auditor And First Director Of Advanced Studies, Research And Technological Development:

Notwithstanding anything contained in this Act and the Statutes, the Vice-Chancellor may appoint the first Registrar, the first Treasurer, the first Resident Auditor and the first Director of Advanced Studies, Research and Technological Development or any other Officers prescribed as such by this Act or by the Statutes for a period not exceeding one year on such terms and conditions as the Vice-Chancellor may determine and report such actions to the Chancellor.

50. Repeal :-

The University of Engineering and Technology, Taxila Ordinance, 1994 (XIII of 1994), is hereby repealed.

SCHEDULE 1

SCHEDULE I

THE FIRST STATUTES

(Vide Section 44)

- 1. The Faculties.- There shall be a faculty for an Academic Department or a group of Academic Departments. The University shall include the following Faculties and such other Faculties as may be prescribed:-
- (a) Faculty of Civil and Environmental Engineering.
- (b) Faculty of Electronics and Electrical Engineering.
- (c) Faculty of Mechanical and Aeronautical Engineering.
- (d) Faculty of Industrial Engineering.
- (e) Faculty of Basic Sciences and Humanities.
- 2. Board of Faculty.- (1) There shall be a Board of each Faculty which shall consist of-
- (a) the Dean of Faculty;
- (b) the Professors and the Chairmen of the Academic Departments in the Faculty;
- (c) one member other than Professors and Chairmen of the Academic Departments to be nominated by the Chairman;
- (d) two teachers to be nominated by the Academic Council by reason of their specialised knowledge of the subjects which, though not assigned to the Faculty, have in the opinion of the Academic Council, important bearing on the subjects assigned to the Faculty;
- (e) two experts in the field from outside the University to be appointed by the Syndicate;
- (f) one Technologist to be nominated by the Vice-Chancellor.
- (2) The members other than ex-officio members shall hold office for three years.
- (3) The quorum for a meeting of the Board of a Faculty shall be one-half of the total number of members, a fraction being counted as one.
- 3. Functions of the Board of Faculty.- The Board of each Faculty shall, subject to the general control of the Academic Council and the Syndicate, have the powers to-
- (i) coordinate the teaching, technology development and research work in the subjects assigned to the Faculty;
- (ii) scrutinise the recommendations of the Boards of Studies comprising the Faculty with regard to the appointment of paper-setters and examiners for undergraduate examinations and to forward the panels of suitable paper-setters and examiners for each examination to the Vice-Chancellor;
- (iii) consider any other academic matter relating to the Faculty and report thereon to the Academic Council;
- (iv) prepare a comprehensive annual report regarding the performance of each department comprising the Faculty for presentation to the Academic Council; and (v) perform such other functions as may be prescribed by Statutes.
- 4. Dean.- (1) There shall be a Dean of each Faculty who shall be the Chairman and Convener of the Board of Faculty.
- (2) The Dean shall be appointed by the Chancellor from amongst the three senior most Professors of the Faculty on the recommendation of the Vice-Chancellor and shall hold office for a period upto three years and shall be eligible for reappointment:

Provided that if no Professor is available in a Faculty, a Dean from some other Faculty may also act as the Dean of that Faculty till such time a Professor of the Faculty itself is available.

- (3) The Dean shall present candidates for admission to degree (except Honorary Degrees) in the courses falling within the purview of the Faculty.
- (4) The Dean shall have such powers and duties as may be prescribed by the

Syndicate on the recommendations of the Vice-Chancellor.

- 5. Academic Departments and Chairmen.- (1) There shall be an Academic Department for each subject or a group of subjects, as may be prescribed by Regulations and each Academic Department shall be headed by a Chairman.
- (2) The Chairman of an Academic Department shall be appointed by the Syndicate on the recommendations of the Vice-Chancellor from amongst three senior most Professors other than any Professor already working as Dean for a period of three years and shall be eligible for reappointment:

Provided that in a department where there are less than three eligible Professors, the appointment shall be made from amongst the three senior most Professors and Associate Professors of the Department:

Provided further that in a department in which there is no Professor or Associate Professor, no such appointment shall be made and the department shall be looked after by the Dean of the Faculty with the assistance of the senior most teacher of the department.

- (3) The Chairman of the department shall plan, organise and supervise the work of the department and shall be responsible to the Dean for the work of his department.
- (4) The Chairman shall, under the general supervision of the Vice-Chancellor and the Dean, exercise all administrative, financial and academic powers and such other duties or powers as may be delegated to him.
- (5) The Chairman of the department shall prepare a comprehensive annual report regarding the performance of department at the undergraduate as well as postgraduate levels, Faculty research and technological development and submit this report to the Dean of the Faculty for his evaluation.
- 6. Board of Studies.- (1) There shall be the following two separate Boards of Studies for each subject or group of subjects as may be prescribed by Regulations-
- (a) Board of Undergraduate Studies.
- (b) Board of Postgraduate Studies.
- (2) Each Board of Undergraduate Studies shall consist of-
- (a) all the Teachers of the department concerned having postgraduate qualifications;
- (b) three to five experts or teachers, other than University teachers, to be appointed by the Vice-Chancellor; and
- (c) one Technologist to be nominated by the Dean.
- (3) Each Board of Postgraduate Studies shall consist of-
- (a) all the Professors of the departments;
- (b) three to five experts or teachers with Ph.D. Degree other than University Teachers, to be appointed by the Vice-Chancellor; and
- (c) one Technologist to be nominated by the Dean.
- (4) The term of office of members of the Board of Studies other than ex-officio members shall be three years.
- (5) The quorum for meeting of the Board of Studies shall be one-half of the number of members, a fraction being counted as one.
- (6) The Chairman of the University Academic Department concerned shall be the Chairman and Convener of the Board of Studies.
- 7. Functions of the Board of Studies.- (1) The functions of the Board of Undergraduate Studies shall be to-
- (a) advise the Authorities on all academic matters connected with instructions and examinations in the subject or subjects to be taught at undergraduate level or below;
- (b) propose curricula and syllabi for all undergraduate or lower level subject or

subjects concerned;

- (c) suggest a panel of names of paper-setters and examiners for the undergraduate or lower level subject or subjects concerned; and
- (d) perform such other functions as may be prescribed by the Regulations.
- (2) The functions of the Board of Postgraduate Studies shall be to-
- (a) advise the Authorities on technological development and all academic matters connected with instructions, research and examinations at postgraduate level in the subject or subjects concerned;
- (b) propose curricula and syllabi for all postgraduate degree, diploma and certificate courses in the subject or subjects concerned;
- (c) suggest a panel of names of paper-setters and examiners in the subject or subjects of postgraduate level;
- (d) recommend to the Board of Advanced Studies, Research and Technological Development the name of the Supervisor, title and synopsis of the research thesis/dissertation; and
- (e) perform such other functions as may be prescribed by Regulations.
- 8. Board of Advanced Studies, Research and Technological Development.- (1) The Board of Advanced Studies, Research and Technological Development shall consist of-
- (a) the Vice-Chancellor (Chairman);
- (b) all the pro-Vice-Chancellors;
- (c) all the Deans;
- (d) one University professor from each Faculty other than Dean to be appointed by the Syndicate;
- (e) one University Teacher from each Faculty other than Professors, having experience in research and technological development, to be appointed by the Academic Council;
- (f) one Technologist to be nominated by the Vice-Chancellor;
- (g) five members from the Industries including private sector Industries, Research Organisations and Government Departments to be nominated by the Syndicate; and
- (h) the Director of Advanced Studies, Research and Technological Development (Member/Secretary).
- (2) The term of office of the members of the Board of Advanced Studies, Research and Technological Development other than ex-officio members shall be three years.
- (3) The quorum for a meeting of the Board of Advanced Studies, Research and Technological Development shall be one-half of the total number of members, a fraction being counted as one.
- 9 . Functions of the Board of Advanced Studies, Research and Technological Development.- The functions of the Board of Advanced Studies, Research and Technological Development shall be to-
- (a) advise the Authorities on all matters connected with the promotion of advanced studies, research and technological development and research publications in the University;
- (b) consider and report to the Authorities on the institution of research degrees in the University;
- (c) propose Regulations regarding the award of research degrees;
- (d) appoint supervisors for postgraduate research students and to approve titles and synopses of their theses/dissertations;
- (e) recommend panels of names of paper-setters and examiners for M.Sc. and other research examinations after considering the proposals of the Board of

Postgraduate Studies in this behalf; and

- (f) perform such other functions as may be prescribed by Statutes.
- 10. Selection Board.- (1) The Selection Board shall consist of-
- (a) the Vice-Chancellor (Chairman);
- (b) all the Pro-Vice-Chancellors;
- (c) the Dean of the Faculty concerned;
- (d) the Chairman of the Academic Department concerned;
- (e) one member of the Syndicate to be nominated by the Syndicate;
- (f) one eminent industrialist to be nominated by the Islamabad Chamber of Commerce and Industry;
- (g) one eminent research scholar to be nominated by the Syndicate; and
- (h) the Chairman, Punjab Public Service Commission or his nominee who is a member of the Commission.
- (2) The Registrar shall be the Secretary of the Selection Board.
- (3) The members other than ex-officio members shall hold office for three years.
- (4) The guorum for a meeting of the Selection Board shall be five.
- (5) No member who is a candidate for the post to which appointment is to be made shall take part in the proceedings of the Board.
- (6) In selecting candidates for the post of Professors and Associate Professors, the Selection Board shall co-opt or consult three experts in the subject concerned and in selecting candidates for other teaching posts, two experts in the subject concerned, to be nominated by the Vice-Chancellor from a standing list of experts for each subject approved by the Syndicate on the recommendations of the Selection Board and revised from time to time.
- 11. Functions of Selection Board.- (1) The Selection Boardfor teaching and other posts shall consider the applications received in response to advertisement and recommend to the Syndicate the names of suitable candidates for appointment to teaching and other posts, as the case may be, and may also recommend-
- (i) the grant of a higher initial pay in a suitable case for reasons to be recorded; and
- (ii) the appointment of an eminently qualified person to a Professorship in the University on the terms and conditions other than those prescribed.
- (2) The Selection Board shall consider the persons who are to be appointed as Registrar, Treasurer and Controller of Examinations and to such other posts as may be prescribed and submit its recommendations to the Syndicate.
- (3) The Selection Board shall consider all cases of promotion or selection of officers of the University and recommend the names of suitable candidates for such promotion or selection to the Syndicate.
- (4) In the event of an unresolved difference of opinion between the Selection Board and the Syndicate, the matter shall be referred to the Chancellor whose decision shall be final.
- 12. Finance Committee.- (1) The Finance Committee shall consist of-
- (a) the Vice-Chancellor (Chairman);
- (b) all the Pro-Vice-Chancellors;
- (c) two members of the Syndicate to be nominated by the Syndicate;
- (d) one member of the Academic Council to be nominated by the Academic Council;
- (e) two nominees of the Chancellor, one each from Education Department and Finance Department of the Government not below the rank of Additional Secretary;
- (f) one nominee of the Chairman, University Grants Commission not below the rank of Director;

- (g) the Registrar; and
- (h) the Treasurer (Member/Secretary).
- (2) The term of office of the nominated members shall be three years.
- (3) The quorum for a meeting of the Finance Committee shall be five members.
- 13. Functions of the Finance Committee.- The functions of the Finance Committee shall be to-
- (a) consider the annual statement of accounts and the annual and revised budget estimates and advise the Syndicate thereon;
- (b) review periodically the financial position of the University;
- (c) advise the Syndicate on all matters relating to finances, investments and accounts of the University; and
- (d) perform such other functions as may be prescribed by the Statutes.
- 14. Planning and Development Committee.- (1) The Planning and Development Committee shall consist of-
- (a) the Vice-Chancellor (Chairman);
- (b) all the Pro-Vice-Chancellors;
- (c) two Members to be nominated by the Syndicate;
- (d) one nominee of the Chairman, University Grants Commission, not below the rank of Director;
- (e) one nominee of the Secretary Education, Government of the Punjab, not below the rank of Additional Secretary;
- (f) all Deans of Faculties;
- (g) the Director of Advanced Studies, Research and Technological Development;
- (h) the Treasurer; and
- (i) the Registrar (Member/Secretary).
- (2) The quorum for the meetings of the Planning and Development Committee shall be half of the total number of Members and a fraction shall be ignored.
- (3) The terms of office of the members, other than ex-officio members, shall be two years.
- 15. Functions of the Planning and Development Committee.- The functions of the Planning and Development Committee shall be-
- (a) to examine all development projects and schemes in the University and to advise the Syndicate thereon; and
- (b) to do such other things as may be assigned or referred to it by the Vice-Chancellor, the Syndicate or the Academic Council.